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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**

**PRINCIPAL BENCH: NEW DELHI**

OA NO. 2828/91

DATE OF DECISION: 27.04.1992.

SHRI PURAN PRAKASH

...APPLICANT

VERSUS

UNION OF INDIA & OTHERS ...RESPONDENTS

CORAM:-

**THE HON'BLE MR. P.K. KARTHA, VICE-CHAIRMAN(J)**

**THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)**

1. Whether Reporters of Local Papers may be allowed to see the Judgement? *Y*
2. To be referred to the Reporter or not? *N*

FOR THE APPLICANT MRS. SUBHADRA CHATURVEDI, COUNSEL.

FOR THE RESPONDENTS SHRI M.L. VERMA, COUNSEL.

**JUDGEMENT (ORAL)**

(DELIVERED BY HON'BLE MR. P.K. KARTHA, VICE-CHAIRMAN (J))

We have heard the learned counsel for both parties and perused the records of the case.

2. The grievance of the applicant is that he has not been given the benefit of the scheme prepared by the respondents for regularisation. His services as Casual Labour have also not been continued by the respondents, pursuant to the policy decision taken by them not to continue the engagement of Casual Labourers after 31.03.1985. It is clear from the records that the applicant had worked for 389 days. ~~and~~ In other words, he had worked for more than 240 days. The scheme prepared by the respondents entitled Casual Labourers (Grant of Temporary Status ~~and~~ <sup>and</sup> Regularisation) Scheme envisages grant of temporary status to persons who have worked for more than 240 days as casual labourers.

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3. After hearing both sides, the Application is disposed of with the direction to the respondents to consider the case of the applicant for regularisation in accordance with the above mentioned scheme. In case the applicant is found eligible and fit for such regularisation in all respects, the applicant shall be given all the benefits accruing to a person who has been conferred temporary status under the scheme. The Application is disposed of accordingly.

4. There will be no order as to costs.

*S. Balayogi*  
(I.K. RASGOTRA)  
MEMBER(A)

*Amma*  
(P.K. KARTHA)  
VICE-CHAIRMAN(J)

April 27, 1992.

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